## GOVERNMENT OF INDIA PETROLEUM AND NATURAL GAS LOK SABHA

UNSTARRED QUESTION NO:1520
ANSWERED ON:13.12.2013
ALLOCATION OF GAS AT APM RATE
Dhurve Jyoti;Patil Shri C. R.;Shukla Shri Balkrishna Khanderao Balu Shukla

## Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Union Government has received requests from certain State/ UT Governments for allocation of gas at Administered Price Mechanism (APM) rate for their transportation sector;
- (b) if so, the details thereof, State/UT-wise including Madhya Pradesh and Gujarat; and
- (c) the action taken by the Union Government thereon?

## **Answer**

## MINISTER OF STATE TN THE MINISTRY OF PETROLEUM & NATURAL GAS (SMT. PANABAAKA LAKSHMI)

- (a) & (b): Yes, Madam. The Union Government has received request for allocation of domestic gas at Administered Price Mechanism (APM) from the State Government of Gujarat, and various CGD entities such as Aavantika Gas Limited operating in Geographical Areas (GAs) of Indore, Ujjain in the State of Madhya Pradesh, M/s Soumya DSM operating in Geographical Area (GAs) of Mathura and M/s Siti Energy Operating in the Geographical Area (GAs) of Moradabad in the State of Uttar Pradesh.
- (c): Ministry of Petroleum and Natural Gas, vide order dated 14.11.2013, has issued guidelines for allocation/supply of domestic natural gas to CGD entities for CNG (transport) and PNG (domestic) segment. In the guidelines dated 14.11.2013, Central Government has increased the total amount of domestic gas to CNG (transport) and PNG (domestic) segment. Further, Central Government, in the new guidelines, has directed to supply the domestic gas in uniform proportion and at uniform base price to CGD entities for purpose of CNG (transport) and PNG (domestic). This scheme ensures uniformity in supply of domestic gas across all CGDs for CNG (transport) and PNG (domestic) without discriminating any CGD entities, subject to operational imperatives.